

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Reserve Bank of India (RBI) has reported that on the basis of list of identified centres received from the State Government, the centre Chikhli in Raisen District has been allotted by RBI to Hoshangabad Gramin Bank for opening its branch during the period of the current Branch Licensing Policy for 1985-90.

(c) Central Bank of India, the sponsor bank of Hoshangabad Gramin Bank, has reported that in regard to important parameters like branch expansion, deposit mobilisation, advances and achievements under Annual Action Plan, the performance of the Gramin Bank may be considered to be generally satisfactory.

(d) and (e) The details of Hoshangabad Gramin Bank's credit plan targets and achievement during the last three years as reported by the National Bank for Agriculture and Rural Development are given below :—

(Rs. in lakhs)

Year	Target	Achievement	Percentage Achievement
1984	219.63	227.81	104
1985	226.37	245.90	108
1986	295.01	263.35	89

(f) The Credit : Deposit ratio of Hoshangabad Gramin Bank was 96% at the end of December, 1986.

Processing of Cases of Sick Industrial Units by B.I.F.R.

5340. SHRI Y.S. MAHAJAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Board for Industrial and Financial Reconstruction has been experiencing some difficulty in speedy processing of cases of sickness in industries for deciding rehabilitation measures because of 'unequal response' from many States Government ; and

(b) if so, the concrete steps taken or proposed to be taken by Government to overcome this difficulty so that the Board for Industrial and Financial Reconstruction continues its work smoothly ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Board for Industrial and Financial Reconstruction (BIFR) set up under the Sick Industrial Companies (Special Provisions) Act, 1985 became operational with effect from 15th May, 1987. BIFR has reported that 288 cases of sick industrial companies located in different States/Union Territories have been registered with it under the above Act and the Regulations framed by BIFR and are at different stages of proceedings under the Act. State Governments have been suggested certain areas wherein they could evolve their views on reliefs and concessions for the revival, rehabilitation, reconstruction, etc. of sick industrial companies under the scheme taken up by the BIFR in accordance with the provisions of the Act.

Setting up of Inter-Ministerial Committee for Leather Industry

5341. SHRIMATI BASAVARAJESWARI : Will the Minister of COMMERCE be pleased to state :

(a) whether his Ministry has set up an interim-ministerial empowered committee to provide a single-window clearance to the leather industry to meet the requirements of raw materials ;

(b) if so, the other steps taken in this regard ; and

(c) to what extent these steps have helped the exports of leather industry goods ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) No, Sir,

(b) and (c) Do not arise.

Loans and Subsidy to Educated Unemployed Youth

5342. SHRI SOMNATH RATH : Will the Minister of FINANCE be pleased to state :

(a) the details of the scheme and programme to provide loans and subsidy for unemployed educated youth ;

(b) the number of cases of beneficiaries earmarked in different States and Union Territories for the last three years and whether the target has been achieved ;

(c) the amount disbursed (State and Union Territory-wise).

(d) whether it has come to the notice of Government that in Orissa though beneficiaries were selected at the block level as well as district level in the presence of bank representatives yet they were not financed by the banks ; and

(e) if so, the action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Hon'ble Member is presumably referring to the Self-Employment Scheme for Educated Unemployed Youth (SEEUY) introduced from the year 1983-84. It covers all educated unemployed youth with the age group of 18-25 years and who are matriculates and above, I.T.I. passed persons are also eligi-

ble. The scheme covers the entire country' excepting towns having a population of 10 lakhs and above. Banks are to provide a composite loan not exceeding Rs. 35,000/- for industrial, Rs. 25,000/- for service and Rs. 15,000/- for business ventures. No collateral security or third party guarantee is necessary. There is a capital subsidy at the rate of 25 per cent of the project cost. The rate of interest is 10 per cent in the backward areas and 12 per cent in other areas. For eligibility, the family income of the applicant should be less than Rs. 10,000/- per year. A minimum of 30 per cent of the sanctions are to be reserved for Scheduled Caste/Scheduled Tribes beneficiaries with effect from 1986-87.

(b) and (c) A statement showing State-wise number of persons and the amount sanctioned to them under SEEUY during the last three years is given below.

(d) and (e) Reserve Bank of India (RBI) has reported that no such irregularity has been brought to their notice.

Statement*State-wise position of loans sanctioned under SEUY scheme during 1984-85, 1985-86 and 1986-87*

(Amount in lakhs of Rs.)

Sl. No.	Name of the State	1984-85		1985-86		1986-87	
		No.	Amount	No.	Amount	No.	Amount
1.	Andhra Pradesh	13084	2733.92	16518	3474.22	14919	3225.60
2.	Assam	7642	1629.91	4629	1026.55	5837	1494.87
3.	Bihar	74806	2674.97	26376	5055.03	22256	5401.56
4.	Gujarat	4072	665.96	6522	989.42	4924	696.45
5.	Haryana	5478	957.45	4782	908.68	4808	939.85
6.	Himachal Pradesh	2156	448.49	1591	353.25	1406	285.92
7.	Jammu & Kashmir	1119	244.10	1095	254.52	708	157.16
8.	Karnataka	12810	2379.00	12837	2506.40	12100	2395.00
9.	Kerala	11907	2129.70	13033	2452.37	19015	3805.65
10.	Madhya Pradesh	18065	3404.38	17224	3368.20	16679	3540.52
11.	Maharashtra	18667	3109.28	13848	2631.12	13466	2428.63
12.	Manipur	994	227.50	1491	363.10	1493	378.41

13. Meghalaya	313	65.92	111	13.58	80	18.79
14. Nagaland	269	58.60	166	33.40	129	28.43
15. Orissa	7599	1703.65	8757	2039.64	8620	2145.11
16. Punjab	12212	2443.00	11677	2373.65	15037	3428.80
17. Rajasthan	15382	2898.57	10986	2162.46	10736	2399.48
18. Sikkim	49	10.30	49	12.17	33	8.10
19. Tamil Nadu	22500	4248.86	18722	3744.64	18362	3787.38
20. Tripura	707	131.72	912	175.12	909	179.84
21. Uttar Pradesh	34400	5981.21	26264	4569.05	23197	5002.38
22. West Bengal	23101	4533.21	21885	4349.14	23124	3426.60
23. Andaman & Nicobar Islands	101	23.68	101	24.56	80	17.57
24. Arunachal Pradesh	60	12.50	61	15.31	22	5.30
25. Chandigarh	300	62.00	394	82.74	416	94.20
26. Dadra & Nagar Haveli	68	13.42	40	7.76	19	4.46
27. Goa, Doman & Diu	337	81.62	84	16.22	220	80.20
28. Mizoram	202	32.12	104	14.86	233	45.16
29. Pondicherry	639	100.00	465	7306	480	91.26